Post 1984-riot proceedings

- 103. SHRI MOOLCHAND MEENA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government are aware of the growing unrest amongst the Sikhs over the Snail's Speed in which the post 1984-riot proceedings are taking place and also a feeling of distrust that the whole emphasis is being shifted from persecution of sikhs to one of terrorism and related matters; and
- (b) what other steps Government are taking to pacify the hurt feelings of the sikhs in general?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) and (b) Some representations have been received on the follow-up action on 1984 riots in Delhi.

As to the follow up action on the part of the Government, the Delhi Police registered 225 cases suo motu immediately after November 1984 riots. Moreover, 142 cases were registered on the recommendations of the Jain Aggarwal Committee. A total of 36 affidavits involving 11 cases are under investigation.

For expeditious investigation of the cases, Delhi Police have set up a Riot Cell. An exclusive court at the level of Additional Sessions Judge has been set up to accelerate the pace of disposal of cases of 1984 riots.

Pilferage of valuables by Police personnel

104. SHRI GURUDAS DAS GUPTA· SHRI JALALUDIN ANSARI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that cases of pilferage of valuables such as VCRs, TVs etc. by the Police personnel from the Police malkhana have been recently detected;
 - (b) it so, what are the details thereof;

- (c) what is the estimated value of the valuables pilfered by the police personnel from the malkhana; and
- (d) what action has been taken by Government against those involved in pilferage of goods?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) to (d) Data relating to such misappropriation/pilferage of valuables by the Police officials are not compiled by the Central agencies. The complaints against police and other related matters come within the purview of the State Governments. It is, therefore, for the State Governments concerned to look into such complaints and take action against guilty officials.

Recruitment of foreigners in the State Force

- 105. SHRI KRISHAN LAL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government are aware of the move of U.P. Government in raising another force in the State known as 'Shanti Suraksha Bal' permitting the recruitment of foreigners also in that force:
- (b) whether it is a fact that the constitution of such a force is in clear violation of Article 14, 15 and 16 of the Constitution;
- (c) whether according to a report of subsidiary intelligence Bureau, such a move is likely to boost terrorist activitities and jeopardise the stability of the country; and
- (d) if so, what directives Government propose to issue to the State concerned and other State Governments to desist from such a move in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIP. M. SAYEED): (a) to (d). The enactment of Uttar Pradesh Shanti Surak-